

COURT NO. 8

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (C) NO(S). 21880/2014
(ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 17/04/2014
IN WP NO. 719/2003 PASSED BY THE HIGH COURT OF JUDICATURE AT
ALLAHABAD, LUCKNOW BENCH)

DIRECTOR UP RAJYA KRISHI UTPADAN MANDI
PARISHAD AND ORS.

PETITIONER(S)

VERSUS

AMAR NATH INDUSTRIES AND ORS.
(OFFICE REPORT ON DEFAULT)

RESPONDENT (S)

Date : 26/11/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI
[IN CHAMBER]

For Petitioner(s)

Mr. Suraj Singh, Adv.
Mr. Pradeep Misra, Adv.

For Respondent (s)

Mr. Rajiv Yadav, Adv.
Ms. Pallavi Pratap, Adv.

Mr. Ardhendumauli Kumar Prasad, Adv.

Mr. Jitendra Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Four weeks' time is granted to the petitioners for taking fresh steps for service of notice on unserved respondent No.3.

[VINOD LAKHINA]
COURT MASTER

[ASHA SONI]
COURT MASTER